IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.1533 of 2020

Dilip Kumar Singh & Ors. …. Petitioners

---Vs.---

The State of Jharkhand & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Ajit Kumar, Sr. Advocate
For the Respondent-State : Mr. Mohan Kr. Dubey, Advocate
For the Respondent-JPSC : Mr. Sanjoy Piprawal, Advocate

Order No. 2 : Dated 26th June, 2020

Heard Mr. Ajit Kumar, the learned Senior counsel appearing for the petitioner, Mr. Mohan Kr. Dubey, the learned State counsel appearing on behalf of the respondent State and Mr. Sanjoy Piprawal, the learned counsel appearing on behalf of the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

The respondents are directed to file their counter affidavit.

Mr. Ajit Kumar, the learned Senior counsel appearing for the petitioners vehemently pressed his argument for stay in the matter.

The learned counsel appearing for the respondent State as well as respondent JPSC jointly submit that stay may not be granted and the same may kindly be considered after filing of their affidavits.

The prayer with regard to stay shall be considered on the next date of listing.

Post the matter on 05.08.2020.

(**Sanjay Kumar Dwivedi, J.**)

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